SHRI DINEN BHATTACHARYA: Sir, you are not allowing even a clarification which is a very vital one on the statement made by the Minister. The Minister has made a statement...... We want to know whether the D.A. is with retrospective effect or not. This is a very simple clarification. He can answer this.

SHRI H. M. PATEL: The very first sentence of my statement says that it is with effect from 1st September, 1977. "With effect from 1st September...... That was the very first sentence."

SHRI M. KALYANASUNDARAM (Tiruchirapalli): I have given notice, not on this statement but about the earlier statement. I want to submit that the Finance Minister has given relief only to the mill-owners; that was wrong; his action was not going to benefit the cane growers or the consumers. The mill-owners are already fleecing the consumers and the cane growers and now his statement also gives relief only to them. I wanted to raise a discussion that; I have given notice. Please allot some time for discussing that matter.

MR. SPEAKER: It will be considered; all notices will be considered.

12'11 hrs.

RE: MOTION FOR ADJOURNMENT —Contd.

REPORTED ASSAULT BY R.S.S. WORKERS ON SHRI DAMODARAN NAIR, A GUIDE AND GANDHI SMRITI—conid.

MR. SPEAKER: Shri K. Lakkappa, Shri Vasant Sathe and Shri C. M Stephen Members of Lok Sabha, had each of them given notice for adjournment motion on the same subject.

The Adjournment motion of Shri K. Lakkappa reads as under:

"The recent attack and assault by RSS hooligans on Shri Damodar Nair a guide at Mahatma Gandhi Smriti Nidhi."

The Adjournment motion of Shri Vasant Sathe reads as under:

"Recent Assault by RSS Workers on Shri Damodaran Nair—a guide at Gandhi Smriti for quoting Shri Morarji Desai." The Adjournment motion of Shri C. M. Stephen reads as follows:

The calculated persistent assaults on Shri Damodaran Nair a guide, employed at the site of Gandhi Samarak Samiti by persons alleged as RSS elements for the reason that he explains to the visitors. The fact of shooting down Mahatma Gandhi by Nathu Ram Godsey and non-availability of police protection for his security resulting in serious inconvenience and sense of insecurity for visitors to the premises of Gandhi Samarak Samiti."

On an examination of these motions I came to the conclusion that there was no justification to adjourn the business of the House on the basis of the above motions. Adjourning the listed business of the House is a serious matter. Every adjournment motion has an element of censure of the government for either doing something wrong or for any serious neglect of duty. The motions made did not indicate any such act or omission on the part of the government. Hence I have withheld my consent to the motions in question. Even Shri Stephen's motion did not indicate how the government was required to give police protection to the guard. I have heard the movers of the motion, the Leader of the House, the Leader of the Opposition and some other Members. I have come to the conclusion that there is no ground to revise my decision. It is well accepted proposition that an adjournment motion is permitted only when there is reason to criticise the government on some substantial and relevant ground.
Adjournment motion is not a trifling matter; it has serious consequences. The Government had no responsibility in the matter referred to in the motions. It is not proper for me to express any opinion on the merits of the case. Suffice it to say that allegations made in these motions do not afford a basis for adjournment of the business of the House. Hence I decline to revise my earlier decision. At the same time I have allowed a call attention motion given notice of by Mr. Hitendra Desai.

भी गौरी संकर राय (गाजीपुर): मध्यक्ष महोदय, मेरा एक व्यवस्था का प्रश्न है। जब कोई काम-रोको प्रस्ताव सदन के समझ उपस्थित होता है, तो भाप से यह भपेका की जाती है कि भाप उस पर तुरन्त भपना फैसला देवें। यदि उसे प्राइमा फेशी एविंस के लिए टासा जाये, तो उस की भजेंसी बडम हो जाती है। जहां तक छाप के कलिय

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[श्री गौरी शंकर राय]

को रिवाइज करने का प्रश्न है, एजार्नमेंट मोशन के सिलसिले में सारी दुनिया में पालियामेंटरी प्रैक्टिस यह है कि रूलिंग को थोडी देर बाद ही रिवाइज कर लिया जाता है। एसा मौका कभी नहीं स्राया है कि एजार्न-मेंट मोशन पर दो दिन बाद रूलिंग दिया जायें सिर्फ दो बार मौके आये : एक तो हाउस म्राफ कामन्स में उस समय, जब इगलैंड में सारे कम्युनिकेशन्ज खत्म हो गये थे, श्रीर दूसरी बार, जब यहां सरकार को दूसरे देशों से कोई सुचना मंगानी थी ग्रीर प्रधान मंत्री ने कहा था कि हमें समय दिया जाये।

मेरा सबिमशन यह है कि अगर इस सदन में यह परम्परा प्रचलित हो गई कि एजार्नमेंट मोशन पर दो दिन बाद रूलिंग दिया जायेगा, तो किर एजार्नमेंट मोशन का कोई अर्थ ही नहीं रह जायेगा । एजार्नमेंट मोशन का मतलब ही यह है कि सदन में उस विषय पर उसी वक्त बहस हो जाये । ग्रगर रूलिंग को रिवाइज करने की बात कही जाती है, तो यह भी संभावना हो सकती है कि आप एजार्नमेंट मोशन को मुव करने की इजाजत दे दें। मीर भगर भाग इजाजत दे दें. तो फिर दो दिन के बाद अर्जेंसी का सवाल ही पैदा नहीं होता है। दुनिया भर में पार्लियामेंटरी प्रैक्टिस यह है कि प्राइमा फेशी एविडेंस के बारे में डिविजन को टाला नहीं जा सकता है. जब तक कि सरकार विशेष रूप से यह निवेदन न करे कि किन्हीं विशेष परिस्थितियों के कारण म्रावश्यक जानकारी या रिपोर्ट देना संभव नहीं है । मैं चाहता हूं कि आप इस सबध में स्पष्ट रूलिंग दे दें, ताकि देश के विधान-मंडलों भीर दुनिया के अन्य देशों की पालिया-मेंटस में इस बात को वोट न किया जाये कि एजार्नमेंट मोशन पर दो दिन बाद रूलिंग हमाः।

म बात में सिफै पर परा और डामरेक्कन

के लिहाज से निवेदन कर रहा हूं। इसलिए इस सबंध में ग्राप एक निश्चित व्यवस्था दें। यह प्रेसीडेंट नहीं बनाना चाहिए ।

12'15 hrs.

QUESTION OF PRIVILEGE AGAINST SHRIMATI INDIRA GANDHI AND OTHERS.

श्री मधु लिमये (बांका): ग्रध्यक्ष महोदय, अगर भ्राप का हकम हो तो मैं आप की खिदमत में कुछ बातें कहना चाहगा..

MR. SPEAKER: I am not going to allow any discussion.

SHRI VASANT SATHE (Akola): I want to make a submission. As one of the persons who had given notice, my request to you is, if you are allowing calling attention, our names may kindly be added to the calling attention. There will be no harm in it.

MR. SPEAKER: Upto five Members, you can add.

SHRI K. LAKKAPPA (Tumkur): My name was the first.

MR. SPEAKER: You are inevitable, Mr. Lakkappa.

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, I talked to you yesterday....

MR. SPEAKER: I see no point of order in that. There is no substance. I need not say anything at all.

SHRI C. M. STEPHEN: rose.

MR. SPEAKER: I have not given any decision. I have allowed him to mention. It is for the House to decide.

श्री मधु लिमवे: ग्रध्यक्ष महोदय, इस सदन का समय बचाने के लिए ग्रीर ग्राप की जानकारी के लिए मैं निबंदन करूंगा, कुछ समय पहले मैं ने खाप को . . . (इटरप्शस)

SHRI C. M. STEPHEN (Idukki): I am on a point of order.